HIGH COURT OF CHHATTISGARH, BILASPUR

Endt. No. 109241 District Judiciary Bilaspur, date 20/06/2025

As directed, copy of notification endt. no. 2654/1884/XXI-B/C.G./2025 dated 19.06.2025 of Government of Chhattisgarh, Law and Legislative Affairs Department, Mahanadi Bhawan, Nava Raipur, Atal Nagar Mantralaya, Distt.- Raipur (Subject - Amendment in Rule 16 of the The Chhattisgarh District Judiciary Establishment (Recruitment and Conditions of Service) Employees Rules, 2023) is forwarded to:

1. The Principal District & Sessions Judge,

- (1) Balod (2) Balodabazar-Bhatapara (3) Balrampur-Ramanujganj (4) Bastar (Jagdalpur) (5) Bemetara (6) Bilaspur (7) Dakshin Bastar (Dantewada) (8) Dhamtari (9) Durg (10) Janjgir-Champa (11) Jashpur (12) Kabirdham (Kawardha) (13) Kondagaon (14) Korba (15) Koria (Baikunthpur) (16) Mahasamund (17) Mungeli (18) Raigarh (19) Raipur (20) Rajnandgaon (21) Sarguja (Ambikapur) (22) Surajpur (23) Uttar Bastar (Kanker), Chhattisgarh,
- The Principal Judge/Judge, Family Court,

 (1) Balod (2) Balodabazar-Bhatapara (3) Bastar (Jagdalpur)

 (4) Bemetara (5) Bilaspur (6) Dakshin Bastar (Dantewada)

 (7) Dhamtari (8) Durg (9) Janjgir-Champa (10) Jashpur

 (11) Kabirdham (Kawardha) (12) Kondagaon (13) Korba

 (14) Mahasamund (15) Manendragarh-Chirmiri-Bharatpur

 (16) Mungeli (17) Raigarh (18) Raipur (19) Rajnandgaon

 (20) Sarguja (Ambikapur) (21) Surajpur (22) Uttar Bastar (Kanker),
- Chhattisgarh,

 The Judge, Commercial Court (District level)

Nava Raipur Atal Nagar, Distt. Raipur, Chhattisgarh,

for kind information and necessary action.

4. Registrar (Computerization)-cum-Central Project Co-ordinator (CPC), High Court of Chhattisgarh, Bilaspur - for uploading the same on the website of this High Court.

23/6/20

2.

3.

(Anil Kumar Pandey) Additional Registrar (D.E.)

CPC/64/23.06.75

LINE WILL

GOVERNMENT OF CHHATTISGARH LAW & LEGISLATIVE AFFAIRS DEPARTMENT MAHANADI BHAWAN, NAVA RAIPUR, ATAL NAGAR, MANTRALAYA (C.G.) 492002

Phone No. 0771-2221346 Fax No.0771-2510346

Email-lawdept.cg@gov.in

Nava Raipur, Dated /06/2025

NOTIFICATION

F.No. 2653/1884/XXI-B/C.G./2025 In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Chhattisgarh, in consultation with Hon'ble the Chief Justice of the High Court of Chhattisgarh, hereby, makes the following further amendment in the Chhattisgarh District Judiciary Establishment (Recruitment and Conditions of Service) Employees Rules, 2023, namely:-

AMENDMENT

In the said rules,-

For rule 16, the following rule shall be substituted, namely:-

"16. Mode of Selection for Direct Recruitment.-

- (1) The selection for all the posts of District Judiciary, under aforementioned rule, which are to be filled up by way of direct recruitment, shall be made by conducting the examination through any Recruitment Agency of the State Government (Such as-CGVYAPAM) or as ordered by Hon'ble the Chief Justice from time to time.
- (2) The format Advertisement for the posts of the District Judiciary, which are to be filled up by way of direct recruitment under aforementioned rule, shall be prepared by the examination committee of concerned District Judiciary by identifying the posts following

the reservation policy, other rules and regulations /instructions of High Court/State Government issued in this regard. Thereafter, the same shall be sent to the Registry of the High Court for necessary action.

- (3) The Registry of the High Court after receipt of advertisement from all the District Judiciary for recruitment to the Class-III and Class-IV posts which are to be filled up by direct recruitment, shall place the same before Hon'ble the Chief Justice for soliciting orders for conducting the examination/process for recruitment to the said posts through any Recruitment Agency of the State Government (Such as-CGVYAPAM) or as ordered by Hon'ble the Chief Justice.
- (4) According to the orders of Hon'ble the Chief Justice, Registry will take appropriate steps for conducting the examination/process for the recruitment to the said posts."

अधिसूचना

F.No. 1884/XXI-B/C.G./2025 भारत के संविधान के अनुच्छेद 309 के परंतुक द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, छत्तीसगढ़ के राज्यपाल, छत्तीसगढ़ उच्च न्यायालय के माननीय मुख्य न्यायाधीश के परामर्श से, एतद्द्वारा, छत्तीसगढ़ जिला न्यायपालिका स्थापना (भर्ती एवं सेवा शर्ते) कर्मचारी नियम, 2023 में निम्नलिखित अग्रतर संशोधन करते हैं, अर्थात्:—

संशोधन

नियम 16 के स्थान पर, निम्नलिखित प्रतिस्थापित किया जाए, अर्थात्:—
"16 सीधी भर्ती के लिए चयन का तरीका:—

- (1) उपरोक्त नियम के तहत जिला न्यायपालिका के सभी पदों के लिये चयन, जो सीधी भर्ती के माध्यम से भरे जाने है, राज्य सरकार की किसी भर्ती एजेंसी (यथा–CGVYAPAM) के माध्यम से या समय–समय पर माननीय मुख्य न्यायाधीश द्वारा दिये गये आदेश के अनुसार किया जाएगा।
- (2) उपरोक्त नियम के तहत सीधी भर्ती के माध्यम से भरे जाने वाले जिला न्यायपालिका के पदों के लिए विज्ञापन का प्रारूप संबंधित जिला न्यायपालिका की परीक्षा समिति द्वारा आरक्षण नीति, अन्य नियमों और विनियमों / उच्च न्यायालय / राज्य सरकार द्वारा इस संबंध में जारी निर्देशों का पालन करते हुए पदों की पहचान करके तैयार किया जायेगा। तत्पश्चात् इसे आवश्यक कार्यवाही हेतु उच्च न्यायालय की रिजस्ट्री को भेजा जाएगा।
- (3) उच्च न्यायालय की रिजस्ट्री द्वारा सभी जिला न्यायालय से सीधी भर्ती के माध्यम से वर्ग—तीन एवं वर्ग चार के पदों पर भर्ती के लिए विज्ञापन प्राप्त होने के बाद उन्हें राज्य सरकार की किसी भर्ती एजेंसी(यथा—CGVYAPAM) के माध्यम से या माननीय मुख्य न्यायाधीश के आदेशानुसार उन पदों पर भर्ती के लिए परीक्षा / प्रकिया आयोजित करने के लिए आदेश प्राप्त करने हेतु माननीय मुख्य न्यायाधीश के समक्ष प्रस्तुत किया जाएगा।
- (4) माननीय मुख्य न्यायाधीश के आदेशानुसार रजिस्ट्री उक्त पदों पर भर्ती हेतु परीक्षा / प्रकिया आयोजित करने के लिए समुचित कदम उठाएगी।"

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,

(रजनीश श्रीवास्तव) प्रमुख सचिव, छ.ग. शासन, विधि और विधायी कार्य विभाग

पृ. क्रमांक **२६५** / 1884 / 21—ब / छ.ग. / 2025 नवा रायपुर, दिनांक / 06 / 2025 प्रतिलिपि :-

- र्जिस्ट्रार जनरल, छ.ग. उच्च न्यायालय, बिलासपुर की ओर उनके ज्ञापन क्रमांक 20876 / Rules/2024 दिनांक 10.02.2025 के संदर्भ में।
 - 2. महालेखाकार, छत्तीसगढ़ रायपुर, छ.ग. की ओर सूचनार्थ।
 - 3. सचिव सामान्य प्रशासन विभाग, छत्तीसगढ़ शासन, मंत्रालय, नवा रायपुर के अवलोकन हेतु।
 - 4. निज सचिव, माननीय विधि मंत्री जी, छत्तीसगढ़ शासन, मंत्रालय, महानदी भवन, नवा रायपुर, अटल नगर की ओर माननीय विधि मंत्री जी के अवलोकन हेतु।
 - 5. निज सचिव, माननीय प्रमुख सचिव विधि, छत्तीसगढ़ शासन, माननीय प्रमुख सचिव विधि के अवलोकन हेतु ।
 - 6. वेब—साईट एडिमिनिस्ट्रेटर, विधि एवं विधायी कार्य विभाग, की ओर शासकीय वेब—साईट में अपलोड हेत्।
 - 7. उप संचालक, शासकीय मुद्रणालय, इन्द्रावती भवन के पीछे, एमिनिटीज ब्लॉक, अटल नगर, नवा रायपुर छत्तीसगढ़ की ओर छ.ग. राजपत्र में प्रकाशन हेतु अग्रेषित।

» (भूपेन्द्र कुम्मर वासेनीकर) अतिरिक्त सचिव,

छ.ग. शासन, विधि और विधायी कार्य विभाग